(d) Since the borrower (M/s Supertech Infra Ltd.) has prepaid the entire loan alongwith interest in respect of Scheme No. 19226, HUDCO loan is not an NPA.

In respect of Scheme No. 19409 of M/s Assotech Supertech JV, the project is still in progress and repayment of HUDCO's loan has not yet commenced as per agreed schedule. Hence, the question of the loan becoming NPA at this stage, does not arise.

In both the projects (Scheme No. 19226 & 19409), HUDCO has sanctioned / disbursed the loan, based on layout & building designs duly approved by the statutory planning authority *viz*. State Industrial Development Authority (SIDA).

Creation of housing infrastructure in Jharkhand

3757. SHRI DHIRAJ PRASAD SAHU: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

- (a) whether Government has achieved the target for creation of housing and infrastructural facilities under Basic Services to Urban Poor (BSUP) and Integrated Housing and Slum Development Programme (IHSDP) in all over the country especially in Jharkhand State;
 - (b) whether any assessment is made under this mission; and
 - (c) if so, the details thereof?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION (KUMARI SELJA): (a) to (c) No physical targets were set for the States/UTs for the creation of housing and infrastructural facilities under the Basic Services to Urban Poor (BSUP) and Integrated Housing and Slum Development Programme (IHSDP) in the country but on the basis of average costs and total financial outlay, it was estimated that 1.5 million houses with basic amenities could be targeted. State-wise financial allocations in the form of Additional Central Assistance (ACA) were fixed by the Planning Commission. So far as the State of Jharkhand is concerned, the details are as follows:

(Rs. in crores)

State	Mission Period		Total ACA		ACA released		Slum houses	
	ACA Allocation		committed				approved	
	BSUP	IHSDP	BSUP	IHSDP	BSUP	IHSDP	BSUP	IHSDP
Jharkhand	351.09	136.00	251.59	87.98	44.70	41.12	12226	7868

Assessment of the implementation of BSUP and IHSDP is made on basis of Quarterly and Monthly Progress Reports, National, Regional and State level reviews, field visits by officers from Central Government and JNNURM Monitoring Cell, including experts. Further, Third Party Inspection and Monitoring agencies undertake inspection of projects and send assessment reports covering quality and other aspects. A Mid-term appraisal study of the 11th Plan by the Planning Commission, which covers implementation of JNNURM among other things, reveals the following:

- (i) JNNURM has been effective in renewing focus on the urban sector across the country; however the need to raise capacity and investment resources is substantial. It has been successful in catalyzing significant investments into the physical infrastructure of cities.
- (ii) Much of this investment has been directed towards the provision of critical basic services that are essential to inclusiveness.
- (iii) The Programme has created renewed focus on cities and allowed states and ULBs to raise their aspirations.

Indians languishing in jails

3758. SHRI T.K. RANGARAJAN: Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

- (a) whether it is a fact that many Indian citizens are languishing in jails in Gulf countries for want of valid documents;
- (b) whether Government is aware of the existence of manpower agencies in the country duping gullible job aspirants;
 - (c) if so, the measures Government has taken to curb such activities; and
- (d) the details of the steps taken to assist the Indian citizens imprisoned in the gulf countries?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI): (a) Indians reported to be in jails of Gulf countries are generally on account of visa violations, traffic violations, reported run away by the sponsors, besides those serving sentences awarded to them by courts. Some of them who do not have a valid passport and are required to be deported on completion of their terms of imprisonment are detained pending issue of passports by the nearest Indian Mission /Post, after verification of their national identity.

(b) and (c) Sometimes, complaints are received against the manpower recruitment agencies for overcharging, sending workers against wrong work categories, lower salaries than promised etc.